

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

3

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.09.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No. 182 /241/HDB/2017
NAME OF THE COMPANY	Prudential Sugar Corporation Ltd &Others
NAME OF THE PETITIONER(S)	Chadalavada Krishna Murthy & Others
NAME OF THE RESPONDENT(S)	Viod Kumar Baid & Prudential Sugar Corporation Ltd &Others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Priyanka	CS	Priyapolemi@gmail.com	V. Priyanka

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C. RAMA CHANDRA RAO For R-12 & 13	LAWYER	litigation.hyd@ tothralgal.com	Ram
Y. SURYANARAYANA	counsel for R5	9312119212 9849866556	Y. Suryanarayana
Milind G Gokhale Hon Krishna Arwa Gokhale	Counsel for R-1	9246544501	Milind G Gokhale
Dishit Shasthacharjee	counsel for R-7	9949936611	Dishit Shasthacharjee

Sl.No.3

CP No.182/241/HDB/2017

In the matter of Vinod Kumar Baid & Prudential Sugar Corporation Ltd & Others

Date of order: 25.09.2017

ORDER

Heard Ms. V. Priyanka, Learned Counsel for the Petitioner and Shri G. Rama Chandra Rao, Learned Counsel for R-12 & 13, Shri Y. Suryanaryana, Learned Counsel for R-5, Shri Milind G. Gokhale along with Hari Krishna and Apurva Gokhle, Learned Counsels for R-1, Shri Dishit Bhattarjee, Learned Counsel for R-7

The Learned Counsel for the Petitioner submit that in pursuant to the order passed by the Tribunal on 13.09.2017, they have issued notices to all the Respondents. The Learned Counsels opposed the admission of the case on several grounds including the maintainability of the CP and wanted to file their replies. Post the case on 23.10.2017

Member (T)

MEMBER (J)

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